

**GOVERNMENT OF INDIA  
LABOUR AND EMPLOYMENT  
LOK SABHA**

UNSTARRED QUESTION NO:466

ANSWERED ON:13.08.2012

APPOINTMENT OF CONTRACT CASUAL LABOURERS

Jawale Shri Haribhau Madhav

**Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:**

- (a) the names and locations of central public sector undertakings working under the Government alongwith the number of contract/casual labourers appointed therein during the last three years;
- (b) the areas/jobs in which these labourers were appointed;
- (c) the number of such labourers who were regularized during the last three years;
- (d) the mechanism adopted to ensure minimum, wages to these workers;
- (e) the mechanism adopted to ensure that the provisions of various labour laws are not violated by contractors and others; and
- (f) the action taken in case of complaints and violations by contractors and others?

**Answer**

MINISTER OF LABOUR AND EMPLOYMENT (SHRI MALLIKARJUN KHARGE)

(a): The list incorporating names and locations of the central public sector undertakings is placed as Annexure-I.

The Casual Labour are governed by the guidelines/instructions issued by Department of Personnel & Training from time to time and engagement of contract labour is regulated under the Contract Labour (Regulation & Abolition) Act, 1970. The Casual and Contract Labour are engaged by the PSUs as per their terms of contract and requirement and no centralized data is maintained. However, the estimated number of contract labour engaged by licensed contractors in central sphere in the last three years is as under:

Year	No. of contract labour covered by such licenses
2009-10	13.73 lakhs
2010-11	14.89 lakhs
2011-12#	13.07 lakhs

(b): The contract labour can be engaged by an establishment in any kind of job, process or work unless that job, process or work is prohibited by the Government through a Notification in that particular establishment.

(c): No Centralized data is maintained.

(d) & (e): Complaints are received in the field offices of Chief Labour Commissioner (Central) Organization under the Contract Labour (Regulation & Abolition) Act, 1970, Minimum Wages Act, 1948 and by other laws applicable on contract labour falling under the Central Sphere and such complaints are investigated and action is taken. Social security aspects of contract workers under Employees Provident Fund and Miscellaneous Provision Act, 1952 and Employees State Insurance Act, 1948 are enforced by the Employees Provident Fund organization and Employees State Insurance Corporation respectively provided the establishments in which outsourced workers are working are covered under the said Acts.

(f): Apart from the prosecutions, Central Government has prohibited employment of contract labour in various establishments in central sphere through 84 Notifications issued from time to time under the Contract Labour (Regulation & Abolition) Act, 1970. The details of prosecution launched and persons / employers convicted during last three years under the Contract Labour (Regulation & Abolition) Act, 1970, Minimum Wages Act, 1948 and Building And Other Construction Workers Act, 1996 is at Annexure-II.